

SPECIAL BENCH

ITEM NO.129

**NATIONAL COMPANY LAW TRIBUNAL
ALLAHABAD BENCH
PRAYAGRAJ**

CP No.05/ALD/2024

CORAM:

- 1. SHRI MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,
HON'BLE MEMBER (TECHNICAL)**

Date of Order: 18th July, 2024

Attendance-Cum-Order Sheet of the Hearing.

NAME OF THE COMPANY	M/S BIPASIYA HOME DEVELOPERS PRIVATE LIMITED V/S ROC, UP
UNDER SECTION	252 (3) OF COMPANIES ACT 2013

COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:

- Sh. Shivansh Tiwari, CS *: For the Petitioner*
- Sh. Shivendra Bahadur Singh, CGSC *: For the ROC, Kanpur*
- Sh. Gaurav Mahajan, Sr. S.C. *: For the I.T. Deptt.*

ORDER

- 1.** In this case, the reply on behalf of the ROC has been filed, to which the rejoinder has also been filed.
- 2.** Ld. CGSC representing the ROC states that he has not received the copy of the said rejoinder.
- 3.** Ld. Authorized Representative for the Petitioner undertakes to supply another copy of the rejoinder to the Ld. CGSC representing the ROC on his email ID to be shared on the chat box.
- 4.** Ld. Counsel representing the Income Tax Department seeks and is granted two weeks time for filing reply by serving an advance copy to the other side.
- 5.** Let the matter be adjourned for further hearing before the Regular Bench on 8th August, 2024.

-Sd-

**(Ashish Verma)
Member (Technical)**

-Sd-

**(Manni Sankariah Shanmuga Sundaram)
Member (Judicial)**

18th July, 2024

*Kavya Prakash Srivastava
(Stenographer)*